AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): (a) There is only one Central Food Laboratory established under the Prevention of Food Adulteration Act, 1954, which is located at Calcutta. Necessary information regarding samples from Delhi analysed at the Central Food Laboratory, Calcutta, is given below:—

	Year		No. of samples analysed	No. of samples found adulterated
1967			168	104
1968			130	64

- (b) The number of persons convicted during 1967 was 433 and during 1968 was 390
- (c) The provisions of the Prevention of Food Adulteration Act have been made more stringent.

The following steps have also been taken for prevention of food adulteration in Delhi:

- (1) The Delhi Municipal Corporation has employed 8 wholetime Food Inspectors to lift samples under the Prevention of Food Adulteration Act. Besides, all Sanitary Inspectors in Delhi have been delegated the powers to act as Food Inspectors under the Act
- (2) The Delhi Municipal Corporation have designated one Assistant Health Officer specially for implementation and co-ordination of prevention of food adulteration activities in Delhi. All Deputy Health Officers, Assistant Health Officers and Chief Sanitary Inspectors of Municipal Corporation of Delhi, are empowered to exercise the powers of of Food Inspectors.
- (3) One Municipal Prosecutor assisted by Assistant Municipal Prosecutor has been engaged exclusively by the Delhi Municipal Corporation for dealing with the cases under the Prevention of Food Adulteration Act in the Courts
- (4) The Food Laboratory of Municipal Corporation, Delhi, has been fully

uroent public importance equipped and staffed to deal with the problem.

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- (5) A separate squad of Food Inspectors has been appointed by the New Delhi Municipal Committee for checking food adulteration.
- (6) Frequent raids are conducted.
- (7) A very close check is being kept on the sale of unwholesome food, stuffs exposed to dust and flies.
- (8) The Central Bureau of Investigation and Delhi Administration review and coordinate the activities in this field

SHIFTING OF SCHOOLS AND COLLEGES IN DELHI

- 95. SHRI B. C. PATTANAYAK: Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state:
- (a) whether it is a fact that Delhi Development Authority has planned to shift some of the colleges and schools from the city; and
- (b) if so, the names of the schools and colleges served with notices for shifting?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): (a) and (b) The Delhi Development Authority have not taken any action for the shifting of schools and colleges from the city; nor have any notices been served in this behalf by the Authority.

12 NOON

CALLING ATTENTION TO A MATTER OF ^URGENT PUBLIC IMPORTANCE

ACTIVITIES OF SHIV SENA AND THE SITUATION ARISING OUT OF THE RECENT VIOLENT DIS-TURBANCES IN BOMBAY

SHRI SYED HUSSAIN (Jammu and Kashmir): Sir, I beg to call the attention of the Minister of Home Affairs to the activities of the Shiv Sena and the situation arising out of the recent violent disturbances in Bombay leading to loss of life and Union property.

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): Mr. Chairman, Sir, the city of Bombay was exposed to the

[Shri Y. B. Chavan] most reprehensible violence and destruction of public and private property for four or five days from 7th February. It all began when demonstrators mobilised by the leaders of the Shiv Sena to obstruct the Deputy Prime Minister during his visit to Bombay on 7th February turned violent and had to be dispersed by lathicharge and use of tear-gas. Prohibitory orders issued on the same day banning processions and meetings were defied and curfew had to be imposed from the evening of 8th. The city continued under curfew during most parts of the following days. Even so there was extensive rioting and arson in many parts of the city necessitating resort to firing by the police on several occasions. It is regrettable that 52 persons lost their lives in the police firings and about 127 persons were injured. Over 4,500 arrests have been made. There has been considerable loss of private property and a great deal of destruction of pulblic property belonging to the Central and the State Governments, and also the Municipal Corporation. It is estimated that Railway property worth about Rs. 5 lakhs has been damaged. Nineteen police chowkies, 103 milk booths and 20 BEST buses were burnt. One hundred and seventy-one buses and 400 BEST chowkies or shelters were damaged or burnt. Municipal property also was damaged on a large scale. Private vehicles too did not escape damage and shops and hotels were also the targets of loot and arson. Over 200 persons are reported to have been injured otherwise than by these firings and two persons are also reported to have died as a result of injuries received during the rioting.

We have been deeply distressed by these happenings. I have no doubt that this House will join me in deploring in the strongest possible terms the use of violence to focus attention on issues of public importance. In a democracy problems have to be solved by discussion and persuasion, and no quarter can be given to forces which seek to disrupt the peaceful and orderly life of the community. The State Government have dealt with the situation firmly.

SOME HON. MEMBERS: No.

SHRI BHUPESH GUPTA (West Bengal): Not at all.

SHRI Y. B. CHAVAN: ... and would no doubt put down with a firm hand any attempt in future by any section of the people to take to violence.

SHRI BHUPESH GUPTA: Sir, this statement is most unsatisfactory. It is a cowardly statement.

شری سید حسین: یحی شو سینا جس کی وجه سے و هاں کئی بار دنگے فساد هوئے هیں اور سرکار نے کوئی موثو کاروائی نہیں کی هے جس کی شه پا کر آج تقریباً هر اسٹیٹ میں ایسی نه کسی شکل میں ایسی پرائیویٹ سینائیں موجود هیں ۔ تو پرائیویٹ سینائیں موجود هیں ۔ تو تو میں جانتا چاهتا هوں که سرکار نے ہارلیمنٹ میں ایسا کوئی قانون بل بل کیوں نہیں پیش کرتی ہے ۔ بل کیوں نہیں پیش کرتی ہے ۔ بس کے ذریعه ایسی سیناؤں کا قیام جس کے ذریعه ایسی سیناؤں کا قیام نظام خوار دیا جائے ۔

ं श्री सैयद हुसैन: यही शिव सेना जिसकी वजह से वहां कई बार दंगे फसाद हुए हैं और सरकार ने कोई मुअस्सर कार्रवाई नहीं की है जिसकी शय पाकर आज तकरीबन हर स्टेट में किसी न किसी शक्ल में ऐसी प्राई वेट सेनाएं मौजूद हैं तो मैं जानना चाहता हूं कि सरकार पालियमेन्ट में ऐसा कोई कानून विल-क्यों नहीं पेश करती है जिसके चरिए ऐसी सेनाओं का क्याम नाजायज करार दिया जाए?]

SHRI Y. B. CHAVAN: Sir, this question of taking any legal action agai;! or the banning of, the organisation has been many times considered in the House and I have explained the difficulties in this matter, b:cause in order to ban an organisation, I

tt] Hindi transliteration.

think it is very difficult to resort to legal action as such. The only way is to fight this organisation, as I said, firmly on the field its ideology which is reprehensible.

Calling attention

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SHRI BHUPESH GUPTA: Your Maharashtra Government is encouraging it.

SHRI Y. B. CHAVAN: I do not agree with that.

شری سید حسین: حال هی مین مہاراشٹر کے جیف منسٹر صا۔ وی ـ پی ناڈک جناب ہوم سنسٹری صاحب سے ملے تھے اور کچھ با کو بین کرنرکی صلاح دی تھی۔ میں جاننا چاہتا ہوں کہ مرکزی سرکار کا اس بارے میں کیا رد عمل ھے۔ اس کر ساتھ ساتھ بھ بھی جاننا جاعتا ہوں کہ اس پارٹی کر جو لیڈر هیں ان کو جھڑانے کی کون کوشش کر رہا ہے۔ اور اس بارے میں کیا صورت ہے ؟

I want to be clear about the matter.

†**ंश्री सैयद हुसैन** : हाल ही में महाराष्ट्र के चीफ मिनिस्टर साहब बी० पी० नायक जनाव होम मिनिस्टर साहव से मिले थे और कुछ बाखबर हल्कों के मताबिक साहिबे मौसूफ ने भी इस शिव सेना आर्गनाइजेशन को बैन करने की सलाह दी थी। मैं जानना चाहता हं कि मरकजी सरकार का इस बारे में क्या रहे अमल है। इसके साथ-साथ मैं यह भी जानना चाहता है कि इस पार्टी के जो लीडर हैं उनको छड़ाने की कौन कोणिश कर रहा है और इस बारे में क्या सुरत है?1

SHRI Y. B. CHAVAN : Sir, I did meet the Chief Minister and I discussed the problem of Shiv Sena and the question of rioting etc. I think he has taken necessary steps about it. Of course, it is quite true that they did not anticipate the trouble on the scale on which it ultimately occurred. That fact is there. But when they were facing the problem, they did not show any weakness. They have dealt with the whole situation very firmly. That is shown by the way in which they have dealt with the rioting mob.

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SHRI BHUPESH GUPTA: You bring a parliamentary enquiry. Are you ready for it?

MR. CHAIRMAN: Mr. Bhupcsh Gupta^ I will come to you; please sit down. Mr.

SHRI A. D. MANI (Madhya Pradesh): Sir, I would like to raise two or three points of clarification because this is a very important matter. I want to talk to the Home Minister somewhat frankly. May I ask hirn whether it is not a fact, and this suspicion is very widespread in the country, that some members of the Maharashtra Government are in sympathy with the objectives of the Shiv Sena though not with its activities?

SHRI BHUPESH GUPTA: with Mr. Chavan's blessings.

SHRI A. D. MANI: I belong to two States-Nagpur and Bhopal and I know very few of them have condemned the Shiv Sena. They use words that the Home Minister used like "deplore"-a timid word. Why can't you say you "condemn" the Shiv Sena? I would like the Home Minister to say that. Secondly, may I ask the Home Minister whether it is not a fact that during the disturbances, the Chief Minister of Maharashtra, Mr. Naik, made a radio broadcast and in that talk there was no reference to the Shiv Sena? At a time when the disturbances were breaking out, we expected the Chief Minister to go on the air and tell the people "These are the lawbreakers." He did not do that. Thirdly, may I ask him also whether he has enquired Chief the Minister Maharashtra as to what was the propriety for the Government to give facilities to some people going and seeing Bal Thackeray in Jail and getting a statement from him and distributing it through the police to the press

t[] Hindi transliteration.

to a matter of

[Shri Bhupesh Gupta]

as if Bal Thackeray has become the Mahatma, Gandhi of Maharashtra?

SHRI Y. B. CHAVAN: The hon. Member is entitled to have his own views. But I cannot make a statement on the suspicion that he unjustifiably entertains. I cannot condemn a person on the basis of suspicion. I have no evidence, I have no reason to believe that any Minister in the Maharashtra Government is in sympathy with the Shiv Sena. .

SHRI BHUPESH GUPTA: We have proof.

SHRI Y. B. CHAVAN: If you have proof you can certainly produce that proof.

SHRI BHUPESH GUPTA: Are you ready for a commission?

SHRI Y. B. CHAVAN: There is no question of a commission here. Do not suppose that the Maharashtra Government has no autonomy under the Constitution.

SHRI BHUPESH GUPTA: I say, the Maharashtra Government was involved. I put it to you, it was involved, with your blessings.

SHRI Y. B. CHAVAN: No, absolutely not. This, really speaking, is the manner in which you try to condemn the Congress Governments.

SHRI BHUPESH GUPTA: Are you ready for an enquiry?

MR. CHAIRMAN: Mr. Kaul.

SHRI B. K. P. SINHA (Bihar): Sir, this is a very important matter. Why should we not have a one-day debate on this issue?

MR. CHAIRMAN: That we shall consider

SHRI B. K. P. SINHA: Otherwise only certain points of view would be represented. Therefore, it is necessary to have one day's debate on this issue and it is for Government to find time for it.

SHRI S. S. MARISWAMY (Madras): Sir, let there be a discussion on this matter or Members whose names are not here may also be called

SHRI M. N. KAUL (Nominated): Sir, I have no desire to make allegations of any kind. But I am certain that the issue raised is very Bombay not only belongs to important. Maharashtra, but it is the pride of India. We are all interested in seeing that Bombay functions smoothly and properly. Now this Shiv Sena has been the focus of attention for two or three years. Does it come within the ambit of the proposition laid down by the President yesterday: "The country also faces the danger of violence from certain extremist political groups?" That was the statement made by the Government through the President. Does the Shiv Sena come within the ambit of that proposition which the President laid down in his Address? We want to know what the aims and objects of this association are and how it has been functioning. What are the agitations in which it has taken part? There should be a proper White Paper so that allegations and counter, allegations are not constantly made and we have an authoritative statement from the Government about the growth and functioning of this organisation, and in particular, whether the Shiv Sena is engaged in igniting the streets. After it had ignited, it is also clear that all the rowdy elements and all the unlawful elements in Bombay joined in this holocaust that happened. All these matters have got to be carefuly analysed. And we want information from the Government on these points, in particular, as to what are the deeper Why has the Maharashtra-Mysore causes. dispute been allowed to linger on for so long so that it provides the gun powder for this. Then there are so many problems which remained unsolved in regard to the slums and planning of Bombay. All these add fuel to the flame, and it is time that the Government gave urgent attention to these matters and that the issues were raised to a higher level so that these problems could be settled in a cool and peaceful atmosphere.

SHRI A. P. JAIN (Uttar Pradesh): Sir, I will take just one minute.

MR. CHAIRMAN: I am in a great difficulty. There are 18 names here.

SHRI A. P. JAIN: Sir, on a point of order. .. (Interruptions).

Catting attention

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SHRI A. P. JAIN: Sir, just one minute, not more than one minute. I heard the Home Minister . .

MR. CHAIRMAN: I think, Mr. Ajit, if there is time I shall call you, but I would like to go in the order of names that are here. Kindly excuse me. . . (Interruptions) Mr. Kaul, have you put your question?

SHRI A. P. JAIN: Sir, 1 want to know whether the Home Minister is willing to have a debate . . .

SHRI BHUPESH GUPTA: I have given, Sir, a notice of a motion for a full-fledged debate. This subject has got to be debated in this House.

MR. CHAIRMAN: We shall consider it.

SHRI A. P. JAIN: Since you have allowed him, let me have one word. 1 want to know if the Home Minister is agreeable to have a full-fledged debate.

MR. CHAIRMAN: It shall be considered.

SHRI M. N. KAUL: What is the answer to my question, Sir?

MR. CHAIRMAN: Is the Home Minister going to answer Mr. Kaul's question?

SHRI Y. B/CHAVAN: Sir, no question has been asked. He has expressed certain views. He wants certain information and a white Paper. I shall certainly be willing to give whatever information we have about it.

SHRI DAHYA BHAI V. PATEL (Gujarat): Sir, one would have expected at the time this calling attention motion came that the Home Minister would furnish us with a list or at least the full details of what happened, how many people died, how much property was destroyed, etc. We have not been supplied with anything of this kind. 1 am also not satisfied with the Home Minister's answer. I live in Bombay 1 have just come from Bombay 1 know it is going to take a lot to convince the people that the Shiv Sena activities were not encouraged by many highups in ihe State Government in Bombay.

It is a most deplorable thing. Violence is certainly deplorable, but the attitude of the authorities and the halting manner in which action was taken leaves much to be desired. Violence could have been curbed if firm action had been taken initially. Is the Home Minister in a position to tell us why there was so much hesitation and why action was taken after two or three days of this orgy of violence?

SHRI Y. B. CHAVAN: The honourable Member says he was in Bombay and he has all the information. But certairry he is misinformed. Action was taken ficnt the very beginning .

SEVERAL HON. MEMBERS: No,

SHRI DAHYABHAI V. PATEL: No, no. Nobody in Bombay says this.

SHRI Y. B. CHAVAN: Action was taken from the very beginning, The police resorted to firing, lathi charge, tear gas, from the very beginning. Thi.-, ig a matter of fact. If you want to say. "No", you are certainly free to say "No", but I must repeat "Yes".

Mr. CHAIRMAN: Shri Sundar S'rgh Bhandari

SHRI LOKANATH MISRA (Or^s): Sir, my name is the next. In a calling attention motion . . .

MR. CHAIRMAN: 1 would like to tell you this. I have got 18 names here. I am trying to ask each party leader, if he is there, to say some-thing, and if there is time I shall come to the rest of the names otherwise, I will not be able to give an opportunity to everyone. I can assure you if there is time I am most anxious to see that everyone on the list is called.

SHRI LOKANATH MISRA: Sir, let us go according to the order.

Mr. CHAIRMAN: I am making it perfectly clear that whenever there are so many names I see certainly that each party has its say, and if there is still time I shall come to others.

SHRI B. D. KHOBARAGADE (Mairashtra): What about others, Sir '."

MR. CHAIRMAN: Those who are not on the order paper need not be anxious. If there is time I shall certainly give an opportunity

SHRI LOKANATH MISRA: I shall ask for an elucidation.

MR. CHAIRMAN: If you follow my direction you will also get a chance.

SHRI DAHYA BHAI V. PATEL: Mr. A. D. Mani and Mr. M.N. Kaul are both independents. They do not represent any party, but you have called thrr. Ii you have given priority to them, wty not to our party? Ours is the largest opposition party.

MR. CHAIRMAN: There is no such question. Why are you losing your sense of fairness and justice in regard to me? I try to act in the best manner possible and you can have trust in me. I Em sure Mr. Lokanath Misra will get a chance.

श्री सन्दर सिंह भंडारी (राजस्थान) : क्या यह बात सच है कि 7 फरवरी की घटनाओं के पहले भी लगभग एक महीने से जिब सेना के नेता श्री बाल ठैकरे ने इस बात की घोषणा की थी कि केन्द्र के जो भी मंत्री आयेंगे उनको बम्बई में प्रवेश करने नहीं दिया जायगा ? उन्होंने अपने भाषणों में अपने श्रोताओं से यह भी कहा था कि अगर इस काम में उनको जेल में डाला जाय तो आप सब उस समय बाहर आइये और बम्बई को तब तक जलता रखिये जब तक कि फिर से सरकार मझे छोड कर बाहर नहीं लाती है। अगर सरकार के ध्यान में इस प्रकार के भाषण आये हैं तो 7 फरवरी तक इन मामलों को बढ़ने क्यों दिया गया और इसके लिये पहले से ही रोकने वाली कार्यवाइयां क्यों नहीं की गई ? यह मेरा पहला प्रश्न है। मेरा दूसरा प्रश्न यह है कि क्या सरकार का यह मत है कि महाजन कमिशन की रिपोर्ट महाराष्ट्र सरकार के लिये स्वागत-योग्य न होने के कारण श्री बाल ठैकरे के द्वारा महाजन कमिशन की रिपोर्ट के विरूद्ध इन कार्रवाइयों को महाराष्ट्र सरकार चुप रह कर

प्रोत्साहन देना चाहती है और इस तरह से केन्द्रीय सरकार और देश के ऊपर किसी निर्णय को थोपने की कोशिश कर रही है। अगर यह बात सच है तो इस सम्बन्ध में केन्द्रीय सरकार का क्या दिष्टकोण है ?

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SHRI Y. B. CHAVAN: Well. Sir, as far as the preparations about preventing the Central Ministers from going there are concerned, they had certainly declared their intention before hand. I visted Bombay on the 27th. I was the first man to face these demonstrations. At the same time Sir, it is true that Mr. Thackeray was making statements which were undesirable. I carrot sty what was the assessment of tre ryUl:i:shtra Government and why they did not take any preventive action. It depends on the assessment they made, on what they could do. Probably their anticipation has gone wrong. I said that. But immediately when they saw that there was a chance of the whole thing developing into violence they certainly introduced Seeder. 144 . .

SHRI SUNDAR SINGH BHANDARI: Only 144?

SHRI Y. B. CHAVAN: Whal ne ic con be done?

श्री सन्दर सिंह भंडारी : उनके भाषण अगर आपत्तिजनक थे तो उनके विरुद्ध कोई कदम पहले ही उठाना चाहिये था।

SHRI Y. B. CHAVAN: . . Section 144 to prevent such a situation from the streets of Bemttiv. That wes Ite u y imi~ cipalion that they cculd mike at tret inc. New, the honourable Mercbei 1:s attributed motives to tbe MahaiEihtiP Cc\ci-nment whether the Maharashtra Government wanted to do seme such thing through the Shiv Sena. I think this is very unchair-table and very unfair.

SHRI SUNDAR SINGH BHANDARI: No, this is correct.

SHRIBHUPESH GUPTA: First of all, we are shocked by the statement tin been made by the hon. Minister in this

to a mailer of

House which does not give any indicaticr ff to the seriousness of the problem aid the monster which has been let loose in the city of Bombay. The Shiv Sena has been built by a number of Congressmen in Bombay and among them, I regret to say, are initially Mr. Chavan and Mr. Naik certainly I do maintain it and you will find in to-day's 'Statesman'he does not take it into acccir.t a report appearing which says something about the statement by the' President of the Bombay Pradesh Congress. It charges Maharashtra Government for having allowed things to develop in this manner. It writes:

Calling attention

"The support of the Maharashtra Pradesh Congress to the Shiv Sena is clear from one or two facts. The Maharashtra Pradesh Congress leaders saw nothing wrong in attending the anniversary functions of the Sena's mouthpiece at a time when the Sena's violent postures had reached their peak in Bcmtay city".

Congressmen are joining the ftr.cticrt of Bal Thackeray and associating with him. This is what the 'Statesman' wrote not a Communist paper. It says:

"Moreover, the Congress organisation at least that which is controlled by the Maharashtra Pradesh Congtess Committee has not at all been averse to the Shiv Sere chief, Mr. Bal Thackeray, gettirg scire prominence in Bombay city.

We know how in the last general elections, against Mr. Krishna Menon, the Shiv Sena workers were used as Congress volunteers. He has to explain many other things. Mr. Bal Thackeray said that the country needed a Hitler. His movement is directed against the Left Cerrmimist working classes and their movement ar.d is deliberately using pick axes, etc. We know that Bombay has the problem of unemployment which has got to be solved. Bombay has the problem of housing which has to be solved. The boundaiy question has to be solved peacefully on the lines cf the National Integration Conference Resolution but the Shiv Sena has nothing to do with all that. These are pretexts just as Hitler used Lebensraum and other things as a pretext for pouncing upon the German civilisation. This hoodlum party, M3RS/69—5

urgent public importance the organisation of the Shiv Sena, is used as a pretext with the advice and encouragement of the Maharashtra Government in order to crush the leftist movements and also to press thier demands for the boundary at the cost of the people, at the cost of the citizens of Bombay. That must be understood. How is it that with the Shiv Sena there was a pact? Mr. Morarji Desai is sitting here. He went on the 7th of this month to Bombay and you will be surprised to hear that there was a pact between the Police Commissioner Mr. Madok and the Shiv Sena leader as to how Mr. Desai should travel, where he should go, whether he should accept a memorandum or not. The Shiv Sena did not keep to this pact-' this is what Mr. Madok said. Do I understand that such hoodlums are to be treated as equal parties by the Maharashtra Government for the Police Commissioner to enter into a pact with the Shiv Sena leader as to how the Deputy Prime Minister should travel? Is it not a fact that the I.G. went to the jail and asked the Shiv Sena leader for a statement? Who is ruling Bombay? Is it Bal Thackeray or the Government of India or the Government of Maharashtra? Statesman' has given that Mr. Naik the Chief Minister, came before the A.I.R. but that Chief Minister, who shoots down the workers, did not have the guts even to utter the name of the Shiv Sena, leave alone condemn it. It pointed out:

"Even the Chief Minister's speech on All India Radio which carefully avoided a reference to the Shiv Sena's involvement

Imagine how the lions would have roared had it been the Communist Party or other leftist parties. When it comes to the Shiv Sena they cower in fear because they are a part of it and that is why when he went to the A.I.R., he did not even mention the name of the Shiv Sena, least Bal Thackeray, their progeny, the Frankenstein, the monster they have created with their own hands should try to smite their hands. That is the reason. Why was the Military not called the moment it started? What happened to the Intelligence? You have a Bombay Intelligence which provides you with a lot of information. How is it that the Police or the Intelligence of Bombay did not have any Intelligence?

SHRI DAHYABHAI V. PATEL: In Bombay they have the Special Reserve Police,

Calling Attention

SHRI BHUPESH GUPTA: Mr. Chavan is fond of having special powers, Emergency Police, the Central Reserves the Border Police, the Army, Navy, etc. but when it comes to the Shiv Sena nothing works. This is not a political party. It is a fascist, violent, display organisation of hoodlums and reactionaries maintained and bolstered up by some of the factions of the monopolists in Bombay or encouraged and developed by Mr. Chavan's party, the Maharashtra Pradesh Congress. In this House you will remember that I drew attention to a cartoon in the Shiv Sena's organ 'Marmik' where Mr. Chavan was shown as the unifier of the nation and we of the Opposition as scoundrels. I produced it, and asked, how is it that Mr. Chavan is praised by Marmik, the Shiv Sena organ and we are all despised as antinational. It should be explained. Mr. Naik did not do anything. Not only that. The Police was paralysed and a section of the Police encouraged this . . . (Interr-OPflpns). We know how to fight the Government and we have done such things in Calcutta and we know what happen.

SHRI SUNDAR SINGH BHANDARI: In order that other Members may get a chance

SHRI BHUPESH GUPTA: My charge is two-fold, firstly, the Shiv Sena has been built by the Congress leaders, and I regret to say by Mr. Chavan and Mr. Naik and Mr.Naik is still in it and other Congress leaders are also in it. Therefore it is a case for enquiry. We cannot leave it in the hands of Mr. Naik. Secondly my suggestion is, this Shiv Sena should be suppressed. Let us not talk about its being constitutional etc. It is not an accredited political party. It is a hoodlum organisation, a gangster organisation let loose against the people of Maharashtra, and against the people generally because they are attacking not only Southerner's and Northerners. but also Maharashtrian. Therefore this organisation, this agency of gangsterism should be . . .

MR. CHAIRMAN: You must finish.

urgent public importance SHRI BHUPESH GUPTA: I have information that the American Embassy is

to a matter of

financing the Shiv Sena. Therefore measures should be devised to suppress this organisation. Paper quota should not be given to that organ. Other measures should be taken. The Shiv Sena activities should be suppressed with an iron hand, if necessary by the Central Government coming in.

MR. CHAIRMAN: If one Member however eminent and senior he may be, can take up all the time of the others where am I ? I will give you another two minutes.

SHRI BHUPESH GUPTA: My suggestions are, nothing short of a parliamentary enquiry would satisfy us. Nothing short of measures to suppress the Shiv Sena shall satisfy us. With regard to other matters I need not state them now. Besides, we should not trust in this matter the Maharashtra Government. Finally, the Army should be asked to stand by and it should be utilised the moment the Shiv Sena comes. It is not a party issue. Those stand for decency and secularism realise that Bal Thackeray and this-hoodlum organisation must be suppressed in the city of Bombay and if the Home Minister cannot do it he 6hould resign and get away. Mr. Naik should be removed from his position if he cannot do it. I have asked for a debate on the subject. I hope there will be a debate where we can make other suggestions and expose the complicity between the Government and the Maharashtra Congress with the Shiv Sena leader.

MR. CHAIRMAN: Mr. Rainarain.

MR. CHAIRMAN: Silence.

श्री राजनारायण (उत्तर प्रदेश): श्रीमन क्या श्री यशवन्तराव चल्लाण साहब बतायेंगे श्रीमन्, बढ़ा हल्ला हो रहा है।

SHRI BHUPESH GUPTA: What is this? Mr. Chavan should reply to me. I have made suggestions also.

SHRI Y. B. CHAVAN: I really wanted to reply to you, but then immediately the Chairman called the other hon. Member.

SHRI BHUPESH GUPTA: This is not fair.

MR. CHAIRMAN: I have been in the wrong.

SHRI Y-B. CHAVAN; I am willing to reply now.

The hon. Member, Shri Bhupesh Gupta, made very angry observations; I have nothing to do about his anger by having tried to understand his question it can be broken into two or three aspects. First of all he tried to criticise the Shiv Sena in a particular manner. I would like to tell him that it was I who first publicly condemned the Shiv Sena as a fascist organisation; I am on record to that effect.

SHRI A. D. MANI: Repeat it again.

SHRI Y. B. CHAVAN: I will repeat it again. Not only have I said it in this House but I was the first man to condemn it publicly in Bombay also. Well, Sir, the hon. Member is trying to be unfair to me; I expected him to be just. He said that I am responsible for the Shiv Sena. If he is satisfied with that sort of a feeling I have nothing to say about it; I can only say, Sirbecause I do want to be apologetic about it—I can only say with my sense of honour that this is the unfairest and the meanest statement that can be made about it.

well, Sir, about other matters I can say that everything should be done to defeat the purpose of the Shiv Sena because that certainly is a great disgrace on the public life of Bombay; I have no doubt about that. But certainly, Sir, to deal with organisations one has to have some method about it. He says it is an organisation of monsters. But there are other national political parties who have collaboration with them. What am I supposed to do about it? Well, Sir, if I may say so, the P. S. P. had some sort of alliance with that body for the municipal elections. What am I supposed to do?

SHRI MULKA GOVINDA REDDY (Mysore): Sir, he has brought in the P. S. P. and so I should have my say on it.

SHRI Y. B. CHAVAN: Yes, but let me now complete my observations. I am not making any allegations; I have merely made a statement of fact; I mean, I don't want to say good or bad about this matter.

SHRI MULKA GOVINDA REDDY: You have not made a fair statement on the stand the P. S. P. had taken. So I must be given a chance, Sir.

SHRI Y. B. CHAVAN: Certainly you can have your say.

MR. CHAIRMAN: Surely.

SHRI Y. B. CHAVAN: I have not said more than merely mentioning a fact that in the Bombay Corporation elections the P. S. P. had an alliance with the Shiv Sena; I have not said anything more than that, and some of them are even pressing for Bal Thackerey's release even now. So, Sir, this is about one thing.

Now I would like to say about the Maharashtra Government, particularly about its Chief Minister, Mr. Naik. Since Mr. Naik is not present here, I think I may certainly defend his honour. I mean, if he wants to remove Mr. Naik, he cannot do so merely by his statements here because, fortunately, Mr. Naik does not stand on the mercy of Mr. Bhupesh Gupta here.

SHRI BHUPESH GUPTA: Yes, but he stands on the mercy of Shiv Sena.

SHRI Y. B. CHAVAN: No, not at all. [Interruptions]. No, he had the courage to take action against Shiv Sena.

SHRI BHUPESH GUPTA: No, he is on the mercy of Shiv Sena.

MR. CHAIRMAN : To make such remarks is not just.

SHRI B. K. P. SINHA: The hon. Home Minister has not replied to one aspect of the question whether Shiv Sena is a progeny, of the Congress, or a progeny and splinter group of the Sampoorna Maharashtra Samiti, or the Maharashtra Ekikaran Samiti, on which all the hon. Members sittingt here were represented.

SHRI Y. B. CHAVAN: Sir, I am glad he brought it up because I did not want to go into that aspect, and he did not allow me to complete even the other aspects. It is completely wrong to say that it has anything to do with the Maharashtra Pradesh Congress Committee. I would like to say that the Maharashtra Pradesh Congress Committee is on record

[Shri Y.B. Chavan] condemning, sometime in 1967, the acti-vites of Shiv Sena; you will see it is on record, their resolution is to that effect

He mentioned one fact and I know some facts about it. The President of the Maharashtra Pradesh Congress Committee went to one of their functions to tell them that they were going on a wrong way because they were trying to mislead the younger generation. He had the courage to go to their platform and tell them that they were going on a wrong path.

SHRI BHUPESH GUPTA: The Bombay P.C.C. President started it . . .

SHRI Y. B. CHAVAN: I am giving the explanation. It was in condemnation of Shiv Sena; it was to tell the young people that they were being misled about this matter. It was the duty of a public worker to go and tell them about it. It is no use merely condemning things. He did not run away from the scene. It was very courageous of him to go and tell them what type of organisation theirs was. Sir, I would like to say this; as a matter of fact, the regional feeling which, really speaking, is now smouldering in the city of Bombay, was taken advantage of by the Sarnpoorna Maharashtra Samiti and the party to which the hon. Member belongs.

SHRI BHUPESH GUPTA: No, Sir, this is a thing I protest against. This is not what Mr. Bal Thackeray said; he did not involve the Communist Party.

MR. CHAIRMAN: Mr. Bhupesh Gupta, let us follow certain rules of procedure.

SHRI BHUPESH GUPTA: What are the rules of procedure?

MR. CHAIRMAN: Others come in also, and they should have an opportunity to

SHRI BHUPESH GUPTA: Instead of answering the charges he accuses us. Is this the answer when so many people have been

Mr. CHAIRMAN: Mr. Rajnarain

श्री राजनारायण : जरा सोच समझ लीजीये कि मैं फिर खड़ा होऊ या नहीं। अब अगर खड़ा हो जाऊंगा और आप बैठायेंगे तो वैठूंगा नहीं । जो डीसेसी का यहां नाम लेते है ...

to a matter of urgent public importance

MR. CHAIRMAN: Mr. Rajnarain.

श्री राजनारायण: श्रीमन, मैं आपके द्वारा श्री यशवन्तराव जी चव्हाण, घर मंत्री, से यह जानना चाहता हं कि क्या वह हमारी इस भावना की कद्र करेंगे कि यह शिव सेना जनतंत्र के लिये कलंक है, ...

श्री वाई० बी० चहाण : मानता हुँ ।

श्री राजनारायण : इस राष्ट्र के लिये कलक है।

श्री वाई० बी० चह्नाण : विल्कुल सही है।

श्री राजनारायण : ' और जिस किसी ताकत ने इस शिव सेना का संगठन कराया, इसको प्रोत्साहन दिया वह राष्ट्रीय एकता का भंगी है और देशद्रोही है, राष्ट्रद्रोही है। पहला सवाल तो यह है।

दूसरा प्रश्न । क्या श्री यशवन्तराव जी चह्नाण, घर मंत्री, को इसी सदन में जब बम्बई के दौरे से मैं आया था शिव सेना के सवाल पर हमने एक छोटा बयान किया था उस बयान की स्मृति है ?

श्रीमन, देखिये, मैं सदन के सम्मानित सदस्यों से आपके द्वारा निवेदन करना चाहता हं कि शिव सेना के प्रश्न पर केवल हल्के भाव से यहां सदन में चर्चा न करें, यह एक ऐसा प्रश्न है जो हमारे राष्ट्र को चबा रहा है, खा रहा है। यहां चाहे कोई कुछ कह ले, चाहे घर मंत्री जवाब दे ले या श्री भूपेशगुप्त कुछ प्रश्न कर लें मगर मूल प्रश्न की तह में जब तक नहीं पहुंचा जायगा तब तक हमारे राष्ट्र पर बहुत भयंकर संकट आयेगा । यह अनेक प्रकार से आ रहा है, चाहे वह शिव सेना का हो, या चाहे उसे महावीर दल कहें, या चाहे उसे मुस्लिम मजलिस कहें, या चाहे उसे गोपाल

to a matter of urgent public importance

सेना कहें, कुछ कहें, यह अनेक प्रकार से, अनेक शेप में, अनेक शक्ल में आ रहा है। इसलिए में कहना चाहता हं घर मंत्री जी से कि जरा धीरज से सोचें। इस सदन में इसके पहले भी बयानात हये हैं और जब मैं बम्बई गया था तो वहां उत्तर भारत के लोग मिले थे और उन लोगों ने स्पष्टत: हमको कहा था कि बम्बई सरकार स्वत:, खद ब खद, इस शिव सेना को प्रोत्साहन दे रही है। वहां पर उस समय मुख्य मंत्री ने कुछ बयान दिया कि शिव सेना की कुछ एक्टीविटीज को वह बरा मानते हैं मगर शिव सेना एज सच (खद) को बुरा नहीं मानते, महाराष्ट्र सरकार का यह स्पष्टीकरण था कि शिव सेना के कुछ कार्यों को तो वह अनुचित कहते हैं मगर शिव सेना खुद ब खुद अपने में ठीक, है। तो जो चीज अपने में गलत है उसको ठीक कहना, उसको प्रोत्साहन देना होता है, उसको संर-क्षण देना होता है और मैं चाहूंगा कि घर मंत्री जी महाराष्ट्र सरकार के इस मकसद को, इस व्यक्त की गई भावना को, अच्छी तरह से जाने और पता करें।

श्री यशवन्तराव जी चहवाण 27 जनवरी को गये थे और थी मोरारजी भाई 7 फरवरी को गये थे। इस सवाल का स्पष्टी-करण क्या सरकार करेगी कि मोरारजी भाई सक्तल चले जायं इस सम्बन्ध में पुलिस कमिश्नर और शिव सेना के लोगों में समझौता हुआ, मगर चुंकि वहां ज्यादा लोग आ गये जहां कि मोरारजी भाई को रुकना था और शिव सेना का एक स्मरण-पत्न लेना था. चुंकि वहां इतनी भीड़ आ गई कि उन लोगों ने सोचा कि मोरारजी भाई का रुकना संकट से खाली नहीं है। इसलिये चले गये और शिव सेना के लोगों ने इसको बहाना बनाया कि चंकि पुलिस कमिश्नर ने हमको बचन दिया था इस जगह पर मोरारजी को रोकेंगे और वहां पर स्मरण-पत्न दे देंगे, वह नहीं दिया इसलिये हम स्वतंत्र हैं, जो कुछ चाहें

करें । अगर ऐसा नहीं किया तो क्यों नहीं किया इसका स्पष्टीकरण होना चाहिये ।

क्या यह सत्य नहीं है श्रीमन, कि बाल थेकरे से जेल में जाकर अननय-विनय किया गया अधिकारियों द्वारा और वयान कराया गया यह समझ कर कि अगर बाल थेकरे सार्वजनिक ढंग से बयान नहीं देते तो पुलिस, जिस पर जनता की, लोगों की, सुरक्षा का भार है उस पुलिस के अंदर इतनी मक्ति नहीं है कि वह बम्बई के अंदर नागरिकों को संरक्षण दे सके, इसलिये वह गये, जेल में जाकर बयान लिया और ले आ कर उसको प्रकाशित कराया ।

क्या यह सरकार बतायेगी कि जो 4000 के करीब आदमी पकड़े गये हैं उनमें कौन लोग हैं, शिव सेना के वालंटियर कितने हैं, शिव सेना के वालंटियर कौन हैं ? यह जितने गंडे, जितने लफंगे और जितने असामाजिक तत्व हैं यह सब आज अपने को शिव सेना के कहते हैं। आज स्पष्टतः घर मंत्री को समझना चाहिये कि बम्बई में एक समानान्तर सरकार बनी हुई है, वह अपनी तरफ से आदेश पत जारी करती है, अपनी तरफ से परिपन्न जारी करती है, अपने को सरकार समझ कर काम कर रही है, श्री यशवंत राव चव्हाण की आंख और नाक के नीचे कर रही है, और फिर ऐसी बात होते हुए हमारे घर मंत्री चव्हाण साहब जो केन्द्रीय घर मंत्री हैं, बम्बई की सरकार की सराहना करते हैं, या उनको संरक्षण देते हैं, यह कह कर कि चुंकि मह्य मंत्री यहां विराजमान नहीं हैं इसलिये मख्य मंत्री की प्रतिष्ठा की रक्षा करना हमारा कर्त्तव्य है। यह कोई जनतंत्रीय आचरण नहीं है, जनतंत्रीय आचरण का निषेध होता है। यहां पर जो सत्य है उसी को सत्य कहना चाहिये । यशवंत राव चव्हाण साहब यह कह कर भले ही आज अपने कर्त्तव्य की पूर्ति समझें कि हमने कह दिया शिव सेना फासिस्ट आर्गेनाइजेशन है मगर यह कथन कर्त्तव्य की पूर्ति नहीं है। कह दिया यशवंत राव जी

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ने एक मर्त्तवा कहीं बयान में, मगर उसके विपरीत बम्बई सरकार के द्वारा, महाराष्ट्र सरकार के द्वारा आचरण हो रहा है, और एक समानान्तर सरकार बनी हुई है। उसका निराकरण करने के लिये बम्बई सरकार ने क्या किया ?

मैं जानना चाहता हूं, पांचवां सवाल, क्या सरकार को इस बात की जानकारी है कि जो मरे हैं वह कौन हैं ? शिव सेना के लोग हैं, गुंडे हैं, लफंगे हैं, वह निरीह हैं मासूम हैं, निर्दोष हैं, जिसको इस वर्बर सरकार ने वर्बरता के साथ भना है। छत पर बच्चे हैं, उनको गोली लगी है, धडाम से मरे हैं। शिव सेना के लफंगों पर, बदमाशों पर, असा-माजिक तत्वों पर गोली नहीं चली है । फिर भी सरकार कहती है हमने वहां पर पुलिस के जरिये गोली चलायी, पुलिस ने सहयोग किया। अगर तथ्य देखा जाय और जनतंत्रीय बद्धि और व्यवहार हो, तो शिवसेना के कुकर्मी को आगे बढ़ाने में पुलिस ने सहयोग किया ।

श्रीमन, मैं बम्बई कारपोरेशन के चुनाव के मौके पर बम्बई मीजद था, दो दिन का हमारा कार्यंक्रम था। मैं शिव सेना का खद भवतभोगी हं। क्या यशवंत राव चव्हाण को इस वक्त की जानकारी नहीं है ? श्री भपश गप्त ने थोड़े में कहा। उसकी पूरी बात जान लें। शिव सेना की शुरुआत हुई कृष्ण मेनन के चुनाव के समय से, शिव सेना की शरु-आत हुई श्री एस० के० पाटिल से, श्री एस० के पाटिल की तरफ की सारी शक्ति, श्री पाटिल के प्रभाव में पनपने फिरने वाले पंजीपतियों ने शिव सेना को अपार धन दिया उसके संगठन को बढ़ाया, जाल को फैलाया।

श्रीमन, मैं आपके द्वारा घर मंत्री से जानना चाहंगा कि 9 तारीख को जार्ज फर्नान्डेज के साथ क्या हुआ । जार्ज फर्नान्डेज की मीटिंग थी, वह मीटिंग स्थगित कर दी गई। शिव सेना के लोग वहां पहले से ही आ कर एकत्रित हो गये। अपने आदिमयों को दफ्तर

में भेजते हैं और कहने लगे जार्ज को लाओ आकर बोले पब्लिक यहां आ रही है। तो जार्ज जब आयेंगे तो पब्लिक भी रहेगी । मगर शिव सेना के लोगों ने वितंडावाद किया । कहा : जार्ज वेलग्राम चलो, जार्ज बेलग्राम चलो । और सरकार ने उसमें क्या कार्यवाही की ? जार्ज फर्नान्डेज ने परसों हमको बताया कि जब वह गाड़ी में बैठकर गये और खद देखा है घटनास्थल पर जा कर, तो पुलिस उनके साथ मजाक करती है। पुलिस के आफिसर कहते हैं चले जाओ, कोई रोक नहीं है। थोडी दूर जाने के बाद देखते हैं पुलिस का बैरियर वना हुआ है, रुकावट है, पुलिस के अफसरों ने जार्ज की कोई मदद नहीं की। इस तरह से अगर चुनाव जीतने की साजिश होगी चव्हाण साहब, तो यह देश रसातल को जा रहा है इस पर गौर कीजिए।

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दूसरी तरफ यह हुआ है कि वहां पर होटल वाले जितने थे उनको मारा गया। होटलों में शिव सेना के लोग क्यों गये। होटलों का क्या संरक्षण पुलिस वालों ने किया? दुकानें लुटी गईं, उनके लिये वहां पुलिस ने क्या संरक्षण किया? पुलिस खडी है और शिव सेना के लोग घुस-घुस कर भयंकर उत्पात कर रहे हैं, मार काट कर रहे हैं। ये सब काम हो रहे हैं '''

MR. CHAIRMAN: Mr. Rajnarain, you kindly finish now. Others have to speak.

श्री राजनारायण: और इन कारनामीं के बाद हमारे मित्र श्री यशवंत राव चव्हाण कहते हैं कि हम संरक्षण दे रहे हैं, चंकि मुख्य मंत्री यहां विराजमान नहीं हैं इसलिए उनके सम्मान और प्रतिष्ठा की रक्षा करेंगे। इस तरह के संरक्षण से देश की असरका और अरक्षण होगा, देश खत्म होगा। इसलिए मैं चाहुंगा, निश्चित रूप से इसका जवाब हो। जो लोग गिरफ्तार हैं, 4,000 के करीब खबर है, उसमें शिव सेना के

[श्री राजनारायण]

संगठन के कितने हैं, शिव सेना का ढांचा क्या है, उसका उद्देश्य क्या है, उसने किस उद्देश्य से और कार्यक्रम से अपने को गठित किया है, यह सब कुछ आना चाहिये। लोग मरे हैं उनमें शिव सेना के कौन हैं और जो निरीह बच्चे मरे हैं. निर्दोष मरे हैं, मासूम मरे हैं, उनके मुआवजे के लिये सरकार ने अभी तक प्रयत्न क्यों नहीं किया और जिन लोगों ने बर्बरता के साथ गोली चलायी है उनके लिये वहां की सरकार कहां तक दोषी है? इसलिये मैं पूरा दोष आज महाराष्ट्र की सरकार को देता हं और उन अधिकारियों को देता हं जिन्होंने शिव सेना की गतिविधियों पर अंक्श नहीं लगाया । शिव सेना के जरिये वहां के नागरिकों की हिफाजत नहीं होगी। उनके ऊपर गोली चलाई गई। इसलिए मैं चाहंगा सरकार हमारे सुझाव को माने कि एक पालियामेन्ट्री कमीशन बैठे और उन तमाम घटनाओं की जांच करने के बाद आंगे कौन कदम उठाया जाय इस पर विचार करे। क्या सरकार तैयार है कि एक इन्क्वायरी कमीशन वहां जाय जिसमें राज्य सभा के और लोक सभा के सम्मानित सदस्य रहें और सारी घटनाओं और सारे तथ्यों पर चर्चा हो बरना हमारा देश एक शब्द वाक्य जाल से, कानूनी बचत से, आज जहन्म में जा रहा है। मैं बहुत दर्द के साथ कह रहा है। शिव सेना के बारे में यहां पूरे एक दिन का विवाद होना चाहिये। इस पर अच्छी तरीके से विचार हो और इस समय अन्य उदाहरण रखने का मौका नहीं है वरना मैं उन तमाम तथ्यों को यहां पेश करता।

SHRI Y. B. CHAVAN: Sir, the hon. Member has asked me very few questions in this sense that he wanted to know about the Constitution of the Shiv Sena, etc This is a matter which I will have to find out from the documents and give it to him. Some time I wiH do that.

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He asked me whether I agree with him that the Shiv Sena organisation

SHRI SYED AHMAD (Madhya Pradesh): You are the Home Minister and you are not aware of the Constitution of the Shiv Sena?

SHRI Y. B. CHAVAN: I am not unaware of it. But if at all the documents have to be produced, that will take some time. I have not learnt it's constitution by heart; I cannot just reproduce it here.

The other thing that he asked me is whether I consider Shiv Sena as an organisation which has disgraced democracy. I entirely agree with him on that question. I have said that. I have maintained this position: I have taken this view even formerly.

He then talked about the people who were arrested and asked how many cf them are Shiv Sena volunteers or sympathisers. The information that I got from the Maharashtra Government—they have made this statement—is that bulk of them are sympathisers and volunteers of the Shiv Sena.

In the case of persons who died it may be possible that seme innocent persons are involved. On such occasions innocent persons do fall victims to firing. I do not say that there may not be innocent persons involved. I have heard cf at least one case of a girl who was standing on the balcony having been killed in the firing. It was very sad: I am sure that that girl was innocent. But it is very wrong to say that all of them were innocent. It will be very wrong to say that

About what happened to Mr. Fernandes's meeting I have no facts and I cannot make any statement about that.

SHRI Z. A. AHMAD (Uttar Pradesh): What about the Enquiry Committee?

श्री राजनारायण: श्रीमन्, हमने तीन चार सवाल किये और उनका कोई जबाब नहीं आया।

श्री निरंजन वर्मा (मध्य प्रदेश): और भी सवाल करना चाहते हैं। श्री राजनारायणः श्रीमन् मैं यह जानना नाहता हूं कि वहां पुलिस आफिमरों ने जाकर श्री यैंकरे का बयान लिया या नहीं ? श्री मोरारजी देसाई के समय पुलिस कमिश्नर और जिब सेना के लोगों के बीच में समझौता हुआ या नहीं ? वहां पर पैरलल सरकार है या नहीं ? इन सवालों का कोई उत्तर माननीय घर मंत्री ने नहीं दिया। ये मूल प्रश्न है क्योंकि इससे यह सिद्ध होगा कि सरकार खिव सेना के सामने नतमस्तक हई है और

Calling Attention

SHRI Y. B. CHAVAN: Well, Sir, I did tiy to find out abrut tliat and it is a fact that the Police C < n missioner had told even Shri Morarji Desai that if the demonstrators were peaceful, then possibly he may step on the way and take the memorandum, because that I^c the normal way of dealing with demonstrations.

शिव सेना की गतिविधियों को वढ़ा रही है।

SHRI A. P. CHATTERJEE (West Bengal): This is not the ne rmal way. Our experience is . . .

SHRI Y. B. CHAVAN: It may be your experience.

श्री राजनारायणः एग्रीमेंट में लिखा गया है। शिव सेना की तरफ से पुलिस · · ·

SHRI Y. B. CHAVAN : I have myself many times . . .

SHRI BHUPESH GUPTA: When Indira Gandhi goes, we are put in prison by hundreds. Leftists are put in prison by hundreds

MR. CHAIRMAN: Mr. Govinda Reddy.

SHRI A. P. CHATTERJEE: We know how the people in Bengal are treated by the Central Ministers. Nebrdy talks to them. Why this favouritism to the Shiv Sena?

SHRI MULKA GOVINDA REDDY: I must very strongly refute the charge made by the Heme Minister . . .

SHRI Y. B. CHAVAN : I have not made any charge.

SHRI MULKA GOVINDA REDDY :... that the PSP had an alliance with the Shiv Sena. It is not a correct fact.

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(Interruptions.)

to a matter of

AN HON. MEMBER: It is correct.

SHRI MULKA GOVINDA REDDY: Please wait. It is true that the Bembay unit of the Praja Socialist Party had an adjustment of seats with the Shiv Sena. (Interruptions). Please wait. With regard to municipal elections in Bombay, there was absolutely no all iance, but aftei the elections when they found that the activities of the Shiv Sena were not in the national interest and they were not democratic, the PSP made it clear that they were not going to cooperate with the Shiv Sena in the municipal affairs and that they would like to sit in a separate block, which is a fact.

SHRI B. D. KHOBARAGADE: The hon. Member should know that they had walked out of the Bombay Corporation meeting held recently along with the Shiv Sena in protest when they were not allowed to discuss adjournment motion.

SHRI MULKA GOVINDA REDDY: Let me go on. We must go into the causes . .

SHRI M. M. DHARIA (Maharashtra): Sir, I have not so far intervened, but let the record be very clear. It is on the suggestion of the PSP that Mr. NathPai, along with his colleagues, went to the Yervada jail and he had requested that Shri Bal Thackeray should be released, when we had been making this demand that the Maharashtra Government should remain firm. It is the PSP, it is the SSP, it is the leaders of the Swatantra Party, who were making a demand for the release of Shri Bal Thackeray. Let that be made clear.

(Interruptions.)

श्री राजनारायण: श्रीमन्, चूंकि एस० एस० पी० का नाम लिया गया है, इसलिए हमें इस बारे में कहने का मौका दिया जाना चाहिये।

SHRI MULKA GOVINDA REDDY:

We must go into the causes of these Bcmbay disturbances. The main reason why this took place was that the Shiv Sena, along with some other parties, have been demanding the inclusion of Belgaum in Maharashtra. After the reorganisation of the States, certain border disputes were there but the

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Government of India, in spite of repeated demands made by the States concerned, never made any attempt to sclve the border disputes. With regard to Belgaum and ether areas they did make an effort. The Mahajan Commission was appointed and it submitted its report. It should have been considered as an award and implemented. In spite of the fact that for the last one year or so the report was before ihe Central Government, they did not implement the award given by the Mahajan Commission. And this led to this dispute. If only the Central Government was firm in accepting it and implementing the award of the Mahajan Commission, the Bombay holocaust would not have happened. What has happened, Sir ? Most of the Maharashtrian—may he rightly—are entertaining the same hopes* feelings and emotional oneness with the people of Belgaum and they want that this area should come to Maharashtra. When that was the situation, it is quite likely that many officers

SHRI B. K. P. SINHA: May I ask one clarification from the hon. Member? Is the hon. Member expressing his personal view or expressing the view of the PSP, including the view of Mr. Nath Pai and Mr. Gorty?

SHRI MULKA GOVINDA REDDY:

Let me tell vou. Sir. with regard to the border disputes, all the political parties in India are divided, including the Congress Party. At one time all the States in India were ruled by the Congress Party, at the Centre as well as in the States, and they could have settled it amicably without any trouble and without asking the people to go in demonstration against it. They did not do it. The Congress Party or the Maharashtra Congress hold one view. The Mysore Congress holds another view. Even the Mysore man, who is the Congress President, has failed to solve this problem. It was at his instance that this Commission was appointed and he bas failed to solve it. All the political parties- the SSP, PSP, Swatantra Party and to some extent the Jan Sangh-are a divided on the border issue and particularly with regard to the Mysore-Maharashtra border. ^officers of the Maharanhtra The Government, particularly in the police and the armed police, felt one with the Shiv Sena

other political party with regard to Belgaum. So, the Government of India should have expected, when such a situation arose, that the police officers and the armed police would not evince as much interest or they might not be impartial. They should have foreseen these things and they should have sent their own military and armed police to protect the lives of millions in Bombay and their property. What has happened in Bombay is that the targets of attack were mostly South Indians—people from Mysore, people from Kerala, people from Madras and Andhra—were attacked. Their person might not have been attacked, but their properties were looted. This is not the first instance. This is not the first time that such a holocaust has taken place in Bombay. This is the third or fourth time that the hooligans, under the advice and under the management of organisations like the Shiv Sena, have looted properties belonging to South Indians. This is the third or the fourth time. The Government should have taken proper care to see that these elements were rounded up. They had given public notice. When Mr. Chavan went to Bombay he was prevented. They did agitate against his entry into Bombay. They had given a public call, but the Central Government and the State Government did not take proper care and did not take proper precautions. I would like to ask the Home Minister whether they had rounded up some of these elements, the leaders, before the 27th or immediately after the notice was served by Mr. Bal Thackeray and, if so, how many were arrested before the 27th, when Mr. Chavan went to Bombay. I would also like to know from him how many shops and hotels were looted, particularly those belonging to South Indians and non-Maharashtrians. Properties of non-Maharashtrians had been looted by these hooligans and it is said, according to the papers, that some of these stolen properties are found in some of the middleclass families. It is very preposterous, very dangerous to think that such a thing has happened in Bombay. We wiH all have to hang our heads in shame with regard to the happenings in Bombay. IF.M. I would like to know from the Home Minister what steps the Government is taking to see that there is normalcy there. The non-Maharashtrians are feeiing insecure, their life is insecure, their property is insecure. What steps is the Government

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to a matter of

[Shri Mulka Govinda Reddy] of India going to take to see that they are protected and they return to Bombay?

Calling Attention

If at any time there was any breakdown of law and order and if there was any justification for imposition of President's rule, it was here in Bombay where there was complete chaos. There was no law and order. There was a breakdown of the Constitution, the Naik Ministry should have been dismissed, President's rule should have been imposed and the Army should have been sent there. It is no use bringing in Mr. Nath Pai. What has Mr. Nath Pai done? This is a matter which has arisen out of the Mysore-Maharashtra border dispute. You must give me more time, Mr. Chairman. There are people who entertain some doubts that the PSP had some sort of understanding. During these disturbances I am proud to say that the workers of the Praja Socialist Party went round wherever possible to restore order, to restore peace, to restore normalcy. Their effort might not have been big, but it is a fact and I am proud that they went round and tried to see that peace was restored in Bombay. What Mr. Nath Pai did was he wanted to see that this holocaust was put an end to, that peace was restored, that normalcy was restored, that there was law and order, that people lived in peace. That is what he tried to do. When he met Mr. Bal Thackeray, he did want to impress upon him that violence would not pay; that whatever might be the reasons for the struggle or whatever might be the justification for the struggle it was not proper that violence should be used. He tried to prevent these disturbances. He tried to see that peace was restored. That is what Mr. Nath Pai had done. The Praja Socialist Party has nothing to do with these and they have no truck with them. If at all anybody is to be blamed, it is the Central Government and the State Government who have failed in their duty to protect the lives and property of the citizens of Bombay, and they should be condemned.

श्री राजनारायण : श्रीमान्

MR. CHAIRMAN: I have got a number of others.

श्री राजनारायण: श्रीमन, हमारी केवल एक बात सून लीजिये...

The Home Minister must answer first. श्री राजनारायण: श्रीमन, मोहन धारिया जी ने जो हमारी पार्टी के बारे में कहा है उसका

स्पष्टीकरण मैं एक मिनट में कर देता हं...

SHRI MULKA GOVINDA REDDY

SHRI Y. B. CHAVAN: I do not know; the hon. Members are making long speeches. If I am supposed to reply to every speech, possibly I will have to make one dozen speeches. The hon. Member most of the time gave his explanation on behalf of his party and his colleagues. He is free to do that. As far as the questions are concerned, he only asked what is the number of shops of South Indians that were looted, etc. Whatever information I have got is subject to correction because this information I have tried to get on the telephone. My information is that the number of hotels that were looted is about 63 out of which 43 were of South Indians. There were also non-South Indian hotels. The number of shops looted is about 123, I am told, and those belonging to the South Indians are about 14.

SHRI BHUPESH GUPTA: Gross underestimation

SHRI Y. B. CHAVAN: May be, but I am subject to correction. Whatever information I have got I am telling you. 1 know one diamond shop belonging to a Maharashtrian was also looted. It may be that South Indians have suffered more, but hooligans have not made any distinction between non-Maharashtrians and Maharashtrians in the case of looting.

(Some hon. Members stood up.)

MR. CHAIRMAN: I am giving an opportunity to everyone to say something. But I cannot allow anybody who is not on the list to get up.

SHRI MULKA GOVINDA REDDY: The Home Minister did not answer the points that I raised. Firstly, the causes for the trouble. Then, what are they going to do about the Mahajan Commission Report? This is a very important matter. As he rightly put it, it may not be possible for him to reply to all the points made by the hon. Members. I demand that there should be a

happenings in Bombay.

डिटेंशन ऐक्ट के अन्दर गिरफ्तारी नहीं होनी चले। हमारी मांग है कि ठैकरे के ऊपर वाकायदा करल को इंस्टीगेट करने और अबेटमेंट का एक मुकदमा चलाया जाना चाहिये जो कि उन्होंने किया है और उनको हीरो नहीं बनाया जाना चाहिये प्रिवेंटिव डिटेंशन ऐक्ट के अन्दर गिरफ्तार कर के। अगर इस पालिसी के तहत किसी ने कोई बात कह दी है तो ठीक है क्योंकि मोहन धारिया जी प्रिवेंटिव डिटेंशन ऐक्ट में गिरफ्तार होंगे तो हम उतका विरोध करेंगे और भवेश गप्त जी प्रिवेंटिव डिटेंशन ऐक्ट में गिरफ्तार होंगे तो हम उसका भी विरोध करेंगे। प्रिवेंटिव डिटेंशन ऐक्ट के तहत गिरफ्तारी MR. CHAIRMAN: Mr. Lokanath Misra. चाहता हं।

SHRI MULKA GOVINDA REDDY: for this holocaust in Bombay?

SHRI Y. B. CHAVAN: I do not have number one. any information with me about the arrests before the 27th or after the 27th.

SHRI LOKANATH MISRA: I do not motion, anybody making speeches, whether to it is Mr. Bhupesh Gupta or Mr. Rajnarain. 1 have been resisting it but all the same it

thorough debate, one day's debate on this I continues. I am against it. Therefore, I would not also demand that there should be a com-do it. Some allegations have been brought by Mr. mission of Inquiry to go into the whole Dharia that my party was involved in making the demand for the release of Mr. Bal Thackeray. I do not know who that particular party member is, श्री राजनारायण: मुझ को केवल एक but so far as the party is concerned, the party मिनट में यह कहना है कि मोहन धारिया condemns the actions of Mr. Bal Thackeray and the Shiv Sena. In fact you may be remembering जी ने एस॰ एस॰ पी॰ का नाम लिया है तो that two years before it was I who on the floor of एस॰ एस॰ पी॰ का यह सिद्धांत है कि प्रिवेटिव the House brought the Shiva Sena matter for the first time. It was I who made allegations ..-(Interruption) May be, rightly or wrongly. I चाहिये और अगर किसी ने कोई अपराध condemn the actions of Mr. Bal Thackeray. I do किया है तो उसके ऊपर बाकायदा मुकदमा not know whether he has made any demands at all. I have been condemning the Shiv Sena. Two years before I did it. None of you did it. Some of the Congress members were involved in it. Let me not get into a controversy.

T would ask two questions specifically of the Home Minister. I would like to know whether any action has been taken against the Police Commissioner, who must be a Maharashtrian I presume, for having eot into this alliance with the Shiv Sena to allow a memorandum to be submitted in a procession to the Deputy Prime Minister of India, and whether the Deputy Prime Minister's prior permission or consent, whatever that may be called, had been obtained by the Police Commissioner before he could eet into such an alliance with the Shiv Sena; whether it is an alliance or understanding or agreement, whatever it is, whether the prior consent and permission of the Deputy Prime Minister was obtained so that he could be stooped in the midst of a mob and a memorandum submitted to him. Tf that was not done and in spite of that without Mr. Chairman, the Home Minister did not the permission and consent of the DfTi'ty Prime answer two points which I made. I wanted Minister if any Commissioner had got into an to know how many preventive arrests were agreement or contract or vr derstand ing with the made before the 27th of January. Why did Shiv Sena that he cruld stop the car and the they not implement the Mahajan Com-Memorandum be <-ob-mitted and that flared up mission Report which is mainly responsible the entire th-'ng, has any action been taken against that Police Commissioner? This is

Secondly, I would I'ke to know wheher any of the top leaders of the Congress Party even new intend to make a speech. I have never allowed some other Members doing so because J of them including Mr. Chavan himself who is the has condemned the action <~f the Shiv Sena and am against, during a calling attention H"n» • Minister of the Country, has paid a visit

happened.

I Shri Lokanath Misra]

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Bombay City to pacify matters, to see that normalcy is regained. In the case of the earthquake there, we found the name of Mr. Chavan appearing in the next morning's papers regarding his visit to the Effected area. In the case of Bombay, may I know whether any of the top leaders of the Congress Party including himself and the Prime Minister, have condemned or they have ever thought of paying a visit to that area which has been so badly affected?

Thirdly, the Home Minister gave certain information about South India establishments. May I ask him categorically hew many non-Maharashtrian premises oi shops or houses have been damaged and hew many non-Maharashtrians have been shot by firing

SHRI Y. B. CHAVAN: The break-up of these establishments and the deaths, I do not have at the present moment. As you suggested, Sir, or as some other Members suggested, if this matter is going to be discussed further in the House, I have no objection to the discussion. Whatever information I will have at that time, I will give with the details of the bretk-i p.

 $\ensuremath{\mathsf{MR}}.$ CHAIRMAN : That matter can be considered.

SHRI Y. B. CHAVAN : He has aksed me specific questions..

SHRI BHUPESH GUPTA: Sir, at least one day we want.

SHRI M. M. DHARIA: I support it. Let there be a debate. Everybody will be in a position to know, and let there be no misunderstanding. I have also to say many things.

SHRI Y. B. CHAVAN: The hon. Member has raised a question whether the Commissioner had taken the previous consent of the Deputy Prime Minister about this matter. I do not think there was any agreement as such. But they were told—tha is my information—that if they were peaceful and if they could peacefully give a memorandum, they could do that. And I am told that after the Deputy Prime Minister reached the place, the Commissioner did mention this fact to the Deputy Prime

Minister. The Deputy Prime Minister did not say either 'yes' or 'no'. But when the Commissioner himself saw that the demonstrators were not peaceful and they were violent he did not stop the car. This is what

urgent public importance

Now, the hon. Member

SHRI DAHYABHAI V. PATEL: All this decision taken by the Police Commissioner?

SHRI Y. B. CHAVAN: It was not a decision

SHRI DAHYABHAI V. PATEL: Whether a letter is to be sent or whether to stop the car, is the decision of t he Police Commissioner?

SHRI Y. B. CHAVAN: Well, Sir, I would like to tell the hon. Member tl at I happened to be in Maharashtra en the JOtb. While addressing a public meeting at lcfcai-karanji, I had condemned the activities of violence, and that has appeared in the Press. I do not know whether it has appealed in the papers which he reads. But 1 was not in Delhi. (Interruptions) I am sorry. If they did not think it necessary to publish it in the national papers, I cannot be blamed. But I took the first opportunity to condemn it and also to give advice that on such questions as border, we should not resort to violent methods. It is true that I did not rush to Bombay because I thought that my going there would be creating more problems to the police administration there.

SHRI BHUPESH GUPTA: Why?

SHRI Y. B. CHAVAN: That was, really speaking, a matter that I thought...

SHRI BHUPESH GUPTA: Why? You are the Home Minister of the country. You should ask whoever...

SHRI Y. B. CHAVAN: It is a matter of wisdom.

SHRI BHUPESH GUPTA: You went somewhere. They decided, because your route was different.

SHRI Y. B. CHAVAN: I gave my reason why I did not go. All the important leaders in Bombay have certainly condemned it in the proper manner.

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will allow me two minutes.

श्री ना॰ क्॰ शोजवलकर (मध्य प्रदेश): as the matter is concerned. सभापति महोदय, मैं आपका ध्यान इस और SHRI MULKA GOVINDA REDDY-आकर्षित करना चाहता हुं कि अभी कहा Sir.... गया कि पुलिस ने पूरा प्रयास किया स्थिति MR. CHAIRMAN: I do not allow पर काबू पाने के लिए। वस्तुस्थिति ठीक anyboc'y. इसके विपरीत है। अगर गृह मंत्री चाहें तो वहां पर उनसे कहा गया कि आप जाकर National Integration... दुसरी दुकानों को क्यों नहीं जलाते । पुलिस सकता हूं। इस स्थिति में यह कहना कि not... पुलिस ने बड़ी अच्छी तरह से काम किया, वारे में जानकारी दी जाय। मैं तो यह देखता हुं कि इस प्रकार के आन्दोलन या इस Mr. Acbutha Menon. प्रकार की जो गुन्डागर्दी होती है उसके लिए जिम्मेदार है क्योंकि जब कोई किसी प्रकार से जो देश के प्रमुख नेता हैं उनको बुला कर इस समस्या का हल निकाला जाय।

SHRI Y. B. CHAVAN: Sir, he has asked me question on the merits of the

MR. CHAIRMAN: Mr. Shejwalkar. You border dispute as such. I must say that will put only questions. I shall not take more Government has not taken any final decision than 10 minutes. 1 would like to exhaust the about the Mahajan Commission's Report list of Members. We are going to have, most Certainly, the National Integration Conference probably, a debate. I am considering the has suggested whether certain principles can be worked cut en 0)« basis Even in that matter, the SHRI A. P. CHATTERJEE: Still you Prime Minister had made the point clear that even if such principles are evolved, it is not certain whether they will be applied to the Maha-jan MR. CHAIRMAN: Leave it to me. I shall Commission's Report or not. She has not pointed out anything about this. This is merely a statement of fact of Government's position so far

SHRI MULKA GOVINDA REDDY 3 He तो में नाम भी बता सकता हूं। एक स्थान referred to the Mahajan Commission's Report. पर जब पुलिस स्टेशन पर सूचना देने के लिए The National Integration Conference did not take into consideratirn what had already happened in नागरिक पहुंचे कि यह दुकान जल रही है regard to Mysore-Maharashtra. What the

SHRI Y. B. CHAVAN: This is exactly what I स्टेशन पर पुलिस आफीसर ने यह बात कही । have said. The Prime Minister made the position अगर आप नाम चाहते हैं तो मैं नाम बता Clear ; whether this this commission's Report or not, she has

MR. CHAIRMAN: We will give an op-कन्ट्रोल किया, यह कहां तक ठीक है, इसके portunity for a full discussion later. I have promised that I wiil ixhatst all these names.

SHRI C. ACHUTHA MENON (Kerala): I will कुछ न कुछ विशेष रूप से शासन की नीति put a brief question. Was it not a fact that the Home Minister gave a chit of good conduct to the Maharashtra Government? It appeared in the ठीक बात कही जाती है उसको कोई सुनता papers like that. He is even now defending the नहीं, प्रतिनिधि के रूप में आते हैं तो कोई सुनता Maharashtra Government. From the whole series नहीं और जब गुन्डागर्दी होती है तभी शासन ment had failed in its primary duty of protecting का ब्यान आकर्षित होता है । तो में यह the lives of citizens there and the whole city of जानना चाहता हूं कि अब भी इस स्टेज पर Bombay which had a glorious tradition in the national and the working class movements. The भी इस प्रकार की समस्या को हल करने के whole city of Bombay its whole population, was लिए शासन के पास क्या कोई योजना है कि held to ransom by a fascist criminal gang for सारी प्रान्तों की सरकारों को बुला कर या unable four days together, and the Government was

[Shri C. Achutha Menon] to prevent it. And we have also the instance of the Commissioner oi Police coming into aa agreement with the leader of this criminal gang. He is treated as a big man, likt Mtli&tma Gandhi, in the YeravaGa Jail, going io him taking his statement and thtn releasing it throuh the Government ager.cy. It wculo seem as if he could call the whole shew ano he could also call off the whole show. All these things happened.

Then, I put it directly to the Heme Minister. There was a report in the Piess to the effect that Bal Thackerey, beloie giving a lead to this kind of agitation-not agitaikn but arson and looting and goondaism-had come to Delhi and had consultations with the highest quarters inducing the Home Minister himself, and then dashed to Bombay to give the call for the agitation. 1 want the Home Minister to reply whether he is aware of these allegations and what he has to say with regard to these.

And then Sir, there were innumerable instances like this before. This is not a new thing. As many have stated, from the time of Mr. Krishna Menon's election, people of South Indian origin, people from Tamil Nadu. people from Kerala, were ill-treated. There was a ban on the showing of Hindi films produced in Tamil Nadu. There were all sorts of things going one and two or three times before in Bombay there was looting and arson. not on such a big scale, they j were minor incidents. All these years the Government kept quiet. Even now, the whole series of events show that the Maharashtra Government kept quiet. It was also suggested that the military might be called. Why did the Maharashtra Government hesitate to do it? So I want to put it to the Home Minister that the Government of Maharashtra was in collusion with the whole agitation of Shiv Sena and that is why they did not take strong action to suppress it.

There is another question. Lots of people have lost everything in these riots, arson and looting and all that. Would it not be fair, I put it to them, that the Maharashtra Government take steps in order to rehabilitate the poor shopkeepers who have lost everything? It may be a big sum but they have to do it because they have failed in

their primary duty of saving the life and property of the citizens. These are my two auestions.

SHRI Y. B. CHAVAN: Let me. Sir. repudiate with all the emphasis at my command the allegation made by the hoa. Member that Mr. Bal Thackeray came to Delhi and even discussed the matter with me. That is wrong, false and mischievous statement.

SHRI C. ACHUTHA MENON: You did not repudiate in when it appeared in the papers.

SHRI Y. B. CHAVAN: That he came to Delhi may be true. But that he came and discussed the matter with me is absolutely mischievous and a mean statement to make. This is merely showing anger. His anger may be justified. But at least I expect hon. Members to make responsible statements. I do not want to hold any brief for the Maharashtra Government. If the Maharashtra Government has erred, certainly it will face the consequences. What I am trying to say is that when it became obvious that the Shiv Sena was out to resort to violent activities they immediately dealt with <t firmly. This is the limited statement that t am making.

SHRI BHUPESH GUPTA: Mr. Naik is not resigning.

SHRI Y. B. CHAVAN: It is no use betraying dislike for a person like this. One has to be very objective in these matters. I did say that the r anticipation went wrong about the Shiv Sena and what they did at that time. I am saying where they were wrong. But immediately when they found that the Shiv Sena was trying to be violent they became active promptly. They took to teargassing, lathi-charge and firing and so on. That shows they wanted to deal with the situation very firmly.

SHRI BHUPESH GUPTA: Many innocent persons were killed.

MR. CHAIRMAN: Mr. Murahari, aso be brief.

SHRI C. ACHUTHA MENON: What about my other suggestion about compensation?

SHRI Y. B. CHAVAN: I am sorry I missed that point about compensation etc. I do not know exactly what compensation is being considered. But I got the information that the Chief Minister out of his own funds has already announced Rs. 5 lakhs and they are also considering further help. This is the first instalment

श्री गोडे मराहरि (उत्तर प्रदेश): में सरकार से यह जानना चाहंगा कि क्या यह सही नहीं है कि शिव सेना का जो मामला है वह कई सालों से चल रहा है और शुरू-शुरू में कुछ कांग्रेसी मंत्री जो कि महाराष्ट्र सरकार के हैं, वे लोग, बाल थैकरे के साथ राय मध्वरा भी करते थे और उन्होंने उनको बढ़ावा भी दिया । हो सकता है कि आज वही शिव सेना भस्मासूर की तरह तैयार हो गई हो और कांग्रेस को भी खा जा सकती है। में जानता हं कि आज जो शिव सेना की शवित बढ़ रही है वह कांग्रेस को भी खा जायगी लेकिन में यह जानना चाहंगा कि क्या यह सही नहीं है कि कांग्रेस के कुछ मंत्री-में सब को दोष नहीं देता लेकिन कांग्रेस में कुछ मंत्री जो कि महाराष्ट्र के हैं उन्होंने इसको शुरू-शुरू में प्रोत्साहन दिया और साथ ही साथ क्या यह भी सही नहीं है कि शिव सेना का इस्तेमाल किया गया वहां के चनाव में । जो पाटिल साहब वहां है, या कोई हो, उनका इस्तेमाल किया वहां के कुछ नेताओं को हराने के लिये। और क्या यह भी सही नहीं है कि सम्पूर्ण महाराष्ट्र समिति जैसी संस्था महाराष्ट्र के वारे में जो कुछ राजनैतिक ढंग से वहां पर मवमेंट चला रही थी उसको खत्म करने के लिये ही कांग्रेसी नेताओं ने यह जरूरत समझी कि बाल धैकरे ऐसे आदमी को वहां खड़ा कर दे और शिव सेना ऐसी चीज वहां खडी कर दी। इस सारी चीज की तो वहां से शरूआत हुई और वह भस्मासुर आज यहां पर इस ढंग से तांडव कर रहा है। मैं सिर्फ महाराष्ट्र की बात ही नहीं कहता, मैं आज गह मंत्री जी से आंध्र की बात भी कहता ह कि आज वहां मुल्की और नान-मुल्की का चल रहा है और वह भी कांग्रेस की ही करतत है, वहां के कांग्रेस के कुछ नेताओं ने अपने ही स्वार्थ के लिये वहां पर भी इस तरह का एक एजिटेशन खड़ा किये हुये हैं। तो अस्ल में कांग्रेस के ही चलते-चलते हम देख रहे हैं कि अपने स्वार्थ के लिये कुछ नेताओं ने ऐसी संस्थायें खड़ी कर रखी हैं और ऐसे मवमेंटस खड़े कर रहे हैं जो कि आगे चल कर द्रविड कषगम् से भी बहुत ज्यादा खतरनाक नतीजे पर देश को ला सकते हैं और मुल्क के टकडे भी कर सकते हैं। इसलिये मैं जानना चाहंगा कि गृह मंत्री साहब इसके वारे में कोई ठोस कदम उठाने के लिये तैयार हैं। यह सारी शुरूआत जितनी भी है चाहे वह मुल्की और नान-मुल्की की हो, चाहे वह शिव सेना की हो, चाहे वह और किसी सेना की हो. हमने सुना है कि कन्नड़ में भी कोई सेना तैयार हुई है, यह सब किसने की ? तो इन सारी चीजों को खत्म करने के लिये ठीक ढंग से काम करना पड़ेगा और ठीक ढंग से खत्म करना पड़ेगा क्योंकि किसी चीज को शरू शरू में प्रोत्साहन दे दे और जब वह एक बडी शक्ति बन जाय तो उसके बाद आप हजारों गोलियां चलायें या प्रिवेटिव डिटेंशन में रखें उससे कोई चीज होने वाली नहीं है। जैसा कि श्री राजनारायण जी ने बताया, एस० एस० पी० प्रिवेंटिव डिटेंशन के खिलाफ रही है और अभी भी है, चाहे वह वाल बैकरे हों या और कोई हों। लेकिन जब कानन के खिलाफ कोई काम होता है उस वक्त ही सरकार उसके ऊपर ढंग से कार्यवाही क्यों नहीं कर पाती और उसकी शहआत में ही खत्म क्यों नहीं कर देती, यह में जानना चाहंगा। और मैं यह जानना चाहंगा कि क्या गृह मंत्री जी इसके लिये तैयार हैं कि यहां एक पालियामेंटरी कमेटी इसके बारे में बने जो कि वहां पर जा कर पूरी तरह से इसकी तहकीकात करे और तहकीकात कर के एक रिपोर्ट पेश करे।

statement like this.

consistently made suggestions. Many hon. राष्ट्र में ही थे वह वम्बई में तश्ररीफ ले जायं Members have asked whether any Maharashtra Government Minister was involved in it. I have no information. I have no evidence to make such हालात को दुरुस्त करने की कोशिश करते a statement. I cannot make any irresponsible

About the action to be taken, certainly, I am one with them that whatever legal action can be taken against these Senas will have to be taken. But we will have to fight these ideas because these are wrong ways of fighting for public causes. And this is the basic thing about the Shiv Sena also.

About the other matter, he said that they are यह बयान है जिसमें उन्होंने कहा है कि बाल against preventive detention. There the trouble starts. I am asked why preventive action was taken, and when action is taken they say they are शिव सेना है यह फासिस्ट है और मैं फासिज्म against preventive detention. Haw is one to function in this matter?

SHRI BHUPESH GUPTA: This is no argument. There are many provisions in the Criminal Procedure Code including section 151.

श्री जगत नारायण (हरियाणा) : में होम मिनिस्टर साहब से यह पूछना चाहता हं कि क्या उन्होंने "स्टट्समैन" की यह खबर पढ़ी है : "Three days of terror in Bombay" जो कि कल के "स्टट्समैन" में छपी थी। अभी अभी होम मिनिस्टर ने कहा कि वह सिर्फ 10 तारीख को वहां थे और उसमें यह लिखा हुआ है :-

"Mr. Chavan was in Maharashtra during these days but he did not consider it necessary to visit Bombay or to do anything about the

तो उसके जवाब में उन्होंने यह कहा कि में 10 तारीख को वहां था, मैंने कंडेम् किया लेकिन मैंने जाना बेहतर नहीं समझा । उनकी नालेज में होगा कि जब कलकत्ता में डिसटरबेंस हुआ था तब प्राइम मिनिस्टर खुद वहां पहुंची थीं और वह वहां जा कर लोगों से मिली थीं और वहां की हालत को दुरुस्त करने की कोशिश की थी। तो होम मिनिस्टर साहव ने यह

SHRI Y. B. CHAVAN : The hon. Member has मुनासिब नहीं समझा कि जब कि वस महा-और वह वहां जा कर लोगों से मिलते और ताकि जितनी बदतर हालत वहां हुई है वह न होती ? पहली बात ।

to a matter of

दसरी बात मैं उनसे जो पूछना चाहता हं कि क्या उनकी इल्म में यह है जो कि 14 वहां के बम्बई प्रदेश कांग्रेस के प्रेसिडेंट का थैकरे ने यह साफ तौर पर कहा कि पेरी जो में विलीव करता हं और उसके साथ ही २ तारीख को जब उन्होंने एजिटेशन शुरू की तो उन्होंने यह कहा कि अगर गवर्नमेंट ने पुलिस से हमें दवाने की कोशिश की तो हम नहीं दबेंगे जब तक कि मिलिटरी नहीं आयेगी, गवर्नमेंट को मिलिटरी से हमको दबाना पडेगा। क्या होम मिनिस्टर साहब ने यह बयान बढा है ? अगर ऐसा है, अगर बह इसको फासिस्ट समझते हैं, अगर वह समझते हैं कि हमें हर सुरत में डिफाई करना है, फासि**ज्म** में विलीव करते हैं तो क्यों हमारी केन्द्रीय सरकार इस मामले पर विचार नहीं करती कि शिव सेना को बैन किया जाय। यह मैं पुछना चाहता हूं।

तीसरी बात यह कि पालियामेंटरी कमिशन के लिये यहां कहा जा रहा है लेकिन अगर वह यह नहीं करते हैं तो जो नाथ पाई साहब ने कहा था कि इस मामले के लिये सुप्रीम कोर्ट का एक जज लिया जाय जो कि थारो इंक्वायरी करे तो क्या श्री नाथ पाई की इस तजवीज को वह माने के लिये तैयार है ताकि एक थारो इंक्वारी हो, ताकि सारा कुछ पब्लिक के सामने ठीक तौर पर आ जाय कि वहां पर क्या हुआ है और क्या नहीं हुआ है और किस ढंग से वहां पर इतनी खराब हालत किएट की गई है।

SHRI Y. B. CHAVAN: Sir, the hon. Member has asked for information. I can give him information. He read out something that I was in Maharashtra for these three days. It is not correct. On the 8th and 9th I was in the South. I reached Poona on the 9th night, I was nearly hundred miles away from Bombay. When 1 heard details of these things I did talk to the Chief Minister on the telephone and asked whether I should come. Bat he was in charge of the matter. He said that action was being taken in a proper manner and I should not rush there. I think by my going there, instead of helping him, I might have added to his problem. Therefore, I did not go. About other things, I have already answered.

Statement of Bills

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श्री निरंजन वर्मा: श्रीमन, यह निश्चित है कि यदि कोई यह कहे कि कांग्रेसियों का रोष है तो कांग्रेसियों का भी दोष नहीं है और में, श्रीमान होम मिनिस्टर साहब की इस बात से सहमत हं कि यहां पर पुलिस ने जो कुछ भी सम्भव था, किया किन्तु वास्तव में वह जन-विद्रोह था। तो क्या चव्हाण साहब इस तथ्य की जांच करेंगे कि इस जन-विद्रोह को दबाने के लिये शिव सेना का जन्म जिन कारणों से हुआ और एक प्रवत्ति देश में यह चल रही है कि काशमीर में गैर-काशमीरी न जायें, असम में मारवाडियों का बहिष्कार हो और दूसरे स्थानों में भी जैसे मैसूर का इलाका है वहां पर और उसी प्रकार से आन्ध्र प्रदेश में जो हो रहा है इन्हीं बातों का एक परिणाम यह भी है कि महाराष्ट्र में हजारों नवयुवक आज बिना रोजगार के फिर रहे हैं और उनको रोजगार न मिल कर बहारी व्यक्तियों को वहां पर रोजगार दिया जा रहा है। उसका भी एक परिणाम यह हो सकता है। अगर यह परिणाम सही है तो ऐसी भावनाओं की दूर करने के लिये आपकी सरकार और महाराष्ट्र सरकार क्या कर रही है जिससे बाकी भारत के जो व्यक्ति वहां पर जा कर बसे हैं उनकी सुरक्षा हो। यह सारा देश एक है और सब जातियों के और सब प्रान्तों के लोगों का वह रहने का स्थान है इस भावना M3RS69-6

को जड़ प्रदान करने के लिये आप क्या सिक्य कदम उठा रहे हैं ?

Assented to by the

President

SHRI Y. B. CHAVAN: Sir, I have no doubt that every non-Maharashtrian citizen of Bombay has a claim for protection by the Maharashtra Government and the Covernment of India. I have no doubt about it and if the Maharashtra Government fail in their duty, certainly they do not deserve to be the Government which they are. I have no doubt about this basic position. Barring this sudden explosive situation that developed there, I think the Maharashtra Government is taking, and 1 am sure they will take, all the steps to give the necessary protection to the citizens.

STATEMENT OF BILLS ASSENTED TO BY THE PRESIDENT

SECRETARY: Sir, I beg to lay on the Table a statement showing the Bills passed by the Houses of Parliament during the Sixty-sixth Session of the Rajya Sabha and assented to by the President.

STATEMENT OF BILLS

- 1. The Delhi and Ajmer Rent Control (Nasirabad Cantonment Repeal) Bill,
- 2. The Central Industrial Security Foi ce Bill. 1968.
- 3. The Judges (Inquiry) Bill, 1968.
- 4. The Indian Railways (Amendment) Bill,
- The Madras State (Alteration of Name) Bill, 1968.
- 6. The Appropriation (Railways) No. 5 Bill, 1968.
- 7. The Appropriation (Railways) No. 6 Bill. 1968.
- 8. The Deposit Insurance Corporation (Amendment) Bill, 1968.
- The Food Corporations (Amendment) Bill, 1968.
- 10. The Banking Laws (Amendment) 1968.
- 11. The Essential Services Maintenance Bill, 1968.
- 12. The State Agricultural Credit Corporations Bill, 1968.
- 13. The Legislative Assembly of Nagaland (Change in Representation) Bill, 1968.